

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

CRIMINAL APPEAL NO.203 OF 2002

STATE OF U.P.

Appellant (s)

VERSUS

KISHAN PAL & ORS.

Respondent(s)

Date: 12/08/2009 This Appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.N. AGRAWAL
HON'BLE MR. JUSTICE HARJIT SINGH BEDI

For Appellant(s)

Mr. Ratnakar Dash,Sr.Adv.
Mr. Sahdev Singh,Adv.
Mr. Anuvrat Sharma,Adv.

For Respondent(s)

Dr. Monika Gusain,Adv.
Mr. Hariom Yaduvanshi,Adv.
Mr. Ranbir Yadav,Adv.

UPON hearing counsel the Court made the following
O R D E R

Heard learned counsel for the parties.

We do not find any ground to interfere with the impugned order of acquittal, which cannot be said to be perverse in any manner.

The appeal fails and the same is, accordingly, dismissed.

[T.I. Rajput]
A.R.-cum-P.S.

[Sneh Bala Mehra]
Court Master

[Signed order is placed on the file]
IN THE SUPREME COURT OF INDIA

CRIMINAL APPELLATE JURISDICTION

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.....J.
[B.N. AGRAWAL]

.....J.
[HARJIT SINGH BEDI]

New Delhi,
August 12, 2009.